

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2014
ANSWERED ON:11.08.2011
MISBEHAVIOUR BY GRP PERSONNEL
Choudhary Shri Bhudeo

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government Railway Police (GRP) personnel unlawfully extract money from passengers boarded in general bogies of trains;
- (b) if so, instructions being issued to take actions against such personnel;
- (c) whether some GRP Personnel have been caught extorting money from passengers between Itarasi- Nagpur rail route;
- (d) if so, the actions taken against them; and
- (e) the details of steps taken to curb such evil practice?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

- (a) & (b) GRP functions under the control of respective State Governments. In case any such complaints are received, matter is taken up with concerned GRP authorities for action against erring GRP personnel.
- (c) & (d) On 01.06.11, passengers travelling in general coach of train 12295 (Sanghmitra Express) made a complaint to the Guard of the train against 2 GRP personnel of GRP/Thana/Itarasi. On the basis of the above complaint, GRP personnel were placed under suspension by GRP authorities and departmental proceedings have been initiated against them.
- (e) Close liaison is maintained with GRP authorities. In coordination meetings held with GRP, such issues are taken up. Surprise checks are also conducted by RPF and GRP officers in trains/stations.